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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ 3988 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Jorhat

Dated Guwahati, the 30th April, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**
Ref:- Your letter no. JJA/3348/2024, dated 04.04.2024

Sir,

With reference to the above, I am directed to inform you that Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat, has been granted permission to avail HTC for the block period of 2022-2023 (by way of carry forward), to visit his home at Bandhasidhani (Maharani), Pathsala, Bajali and return, along with his wife and minor daughter, w.e.f. 13.04.2024 to 17.04.2024 (tentatively), by the shortest possible route, as per existing Rules.

Shri Kalita may be informed accordingly.

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 3987-3992 /2024/A. Dated 30th April, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR(VIGILANCE)

